

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Appeal No. 13 of 2014**

**Dated : 2<sup>nd</sup> January, 2015**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of**

**Powergrid Corporation of India Ltd. .... Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission  
& Ors. ...Respondent (s)**

**Counsel for the Appellant(s): Mr. M.G. Ramacchandran  
Mr. Anushree Bardhan  
Ms. Poorva Saigal**

**Counsel for the Respondent(s): Mr. M.S. Ramalingam for R-1  
Mr. Pradeep Misra,  
Mr. Suraj Singh,  
Mr. Manoj Kr. Sharma for R-3 to 5  
Mr. R.B. Sharma for R-13**

**ORDER**

We have heard the learned counsel for the parties.

The learned counsel for the Appellant wants to file supplementary written submissions. He is directed to file the same on or before 10<sup>th</sup> January, 2015 after serving copy on the other side.

Post the matter on **12.01.2015** for reporting compliance.

**(Justice Surendra Kumar)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**